

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 114
TO BE ANSWERED ON 30.11.2015

RURAL DEVELOPMENT UNDER MGNREGA

114. SHRI PANKAJ BORA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that delay in payments and fall in allocations, the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) has badly affected rural development;
- (b) if so, the details of allocations and disbursements thereof during the last three years, State-wise;
- (c) the details of action taken by Government to continue the development process there under?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a)&(b): The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is a demand driven wage employment programme. Funds for programme implementation including completion of works are released to the States after verifying the performance, utilisation of funds released, and as per the agreed Labour Budget. The Budget Provision under MGNREGA during the last three years and the current year is given as under:-

Financial Year	Budget Provision (Rs. in crore)
2012-13	33000.00
2013-14	33000.00
2014-15	34000.00
2015-16	34,699.00

Since this is a demand driven programme, no targets are fixed and no State/UTs- wise allocation of fund is made. State-UT-wise details of amount released under the MGNREGS during the last three years and the current year is indicated in **Annexure-I**.

(c): The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the **Annexure-II**.

Annexure-I referred to in reply to parts (a) & (b) of Rajya Sabha Unstarred Question No. 114 dated 30.11.2015

(Rs. In lakh)

No.	States	Central fund released			
		2012-13	2013-14	2014-15	2015-16 till 23/11/2015
1	ANDHRA PRADESH	321673.59	475049.00	290314.10	255685.09
2	ARUNACHAL PRADESH	6834.19	13852.67	2704.16	4003.96
3	ASSAM	53445.67	57349.95	50023.46	50200.77
4	BIHAR	122781.45	158070.67	95968.24	102412.26
5	CHHATTISGARH	203136.31	144602.31	150570.49	79550.04
6	GUJARAT	47440.77	33530.02	35442.93	19416.21
7	HARYANA	34935.89	37687.81	16715.29	11839.91
8	HIMACHAL PRADESH	36129.50	47797.09	35542.86	25781.70
9	JAMMU AND KASHMIR	76276.16	60315.73	52171.08	54504.61
10	JHARKHAND	80916.84	62143.28	72433.41	96989.31
11	KARNATAKA	123193.69	159606.81	171687.07	82278.75
12	KERALA	131117.81	127710.93	158758.02	107382.14
13	MADHYA PRADESH	161015.37	183982.44	245163.12	224475.73
14	MAHARASHTRA	157324.33	115292.02	79951.77	123834.73
15	MANIPUR	59023.09	23100.00	21997.13	16125.52
16	MEGHALAYA	22610.82	27106.21	27785.90	22182.56
17	MIZORAM	25229.24	24474.27	11141.23	13903.61
18	NAGALAND	46012.38	29214.80	11305.27	17707.80
19	ODISHA	84797.88	75752.84	103530.34	137941.05
20	PUNJAB	11421.27	22615.48	18948.18	20033.37
21	RAJASTHAN	258534.43	205943.32	297609.87	185553.06
22	SIKKIM	7406.51	10684.17	7386.41	5290.85
23	TAMIL NADU	354605.42	469021.12	378180.33	547037.47
24	TELANGANA			191996.00	180421.02
25	TRIPURA	76889.88	94366.49	63662.48	135894.19
26	UTTAR PRADESH	129202.49	289639.01	251341.40	209393.59
27	UTTARAKHAND	26827.10	33000.50	28636.22	43983.13
28	WEST BENGAL	339547.96	289438.19	374495.29	444600.69
29	ANDAMAN AND NICOBAR	1381.49	1918.10	1301.94	1035.72
30	DADRA & NAGAR HAVELI	39.56	0.00	0.00	0.00
31	DAMAN & DIU	0.00	0.00	0.00	0.00
32	GOA	241.16	205.86	137.95	99.41
33	LAKSHADWEEP	117.55	16.93	45.06	11.85
34	PUDUCHERRY	885.75	879.98	739.69	1292.57
	Total	3000995.55	3274368.00	3247686.69	3220862.67

Annexure-II referred to in reply to part (c) of Rajya Sabha Unstarred Question No. 114 dated 30.11.2015

Major steps taken by the Government to improve the programme implementation under MGNREGA

Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward Blocks. This exercise has helped in identifying better quality assets.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of type of works which can be taken up under the scheme.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- To facilitate states to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREGA, guidelines have been issued to allow their establishment cost as a part of material cost of works instead of administrative cost.
- Mobile Monitoring Systems has been introduced in 35000 GPs to empower GPs and implementation agencies with live data from the worksites and allow an online and real-time updation of database for complete transparency.

Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the Social Audits as laid down under the Rules, it has been decided to provide technical assistance of Rs.147 crore under a special Project that will be in operation till 2017. Under this, the cost of engaging social audit resource persons at the State and District Levels will be reimbursed to the States/UTs.
- All States have been requested to appoint Ombudsman at the district level for grievance redressal.

- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of Area Officers of the Ministry and National Level Monitors and Vigilance & Monitoring Committee meetings at the State/ District levels.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

Fund management and avoiding delays in payment

- The Ministry has initiated Electronic Fund Management System (e-FMS) which directly and electronically credits the respective beneficiary accounts using the core banking system. States have been asked to universalise the operationalisation of electronic Fund Management System to ensure smooth flow of funds from the State to the wage seekers and to eliminate delays in payment of wages.